

the Inter-Ministry meeting on the 7th July, 1981, regarding grant of registration under section 9(4) of the Insecticides Act, 1968; if so, what are the details thereof and what decisions have been taken for grant of registration under section 9(4) of the Act in the meeting; and

(b) what decision Government have taken on the recommendation of Inter-Ministry Committee and whether any direction has been given to the Registration Committee in the matter; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMI-NATHAN): (a) and (b) Yes, Sir. The meeting was held on the 7th July, 1981. The Committee considered the question of grant of registration under section 9(4) of the Insecticides Act, 1968. No final decision has been taken by the Government in this regard.

Encroachment of public land in Tagore Park, Delhi-9

2069. **SHRI YOGENDRA SHARMA:**
SHRI PYARELAL KHANDELWAL:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that brick-work has been done in front of Houses Nos. 205 to 213 Tagore Park, Delhi-9, to protect Government land from further encroachment by the unauthorised religious institutions;

(b) whether it is also a fact that some area paved with bricks has been encroached upon by constructing a wall in front of House No. 207;

(c) whether it is also a fact that one wall has been so constructed as to enable it to be continued for further encroachment on the brick-paved area;

(d) what is the width of brick-work in front of Houses Nos. 205 and 206, 207 and 208 to 213; and

(e) what steps Government have taken/propose to take to ensure that no further encroachment takes place?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) and (c) The Municipal Corporation of Delhi has reported that no fresh wall has been raised in front of House No. 207 after brick-work was done.

(d) The Municipal Corporation of Delhi has reported that width of the brick-pavement from the edge of the metalled road in front of these houses is as under:—

(a) H. No. 205—8 ft. to 46 ft.

(b) H. No. 206—46 ft. to 85 ft.

(c) H. No. 207—85 ft. to 39 ft.

(d) H. No. 208, 209, 210, 211, 212, 213—38.50 ft. to 48 ft.

(e) The Municipal Corporation of Delhi has stated that action if any required will be taken as per provisions of the Delhi Municipal Corporation Act, 1957.

Delhi Development Authority

2070. **SHRI RAMACHANDRA BHARDWAJ:**
SHRI NARASINGHA PRASAD NANDA:
SHRI DINESH GOSWAMI:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been drawn to a news item published in the 'Indian Express' dated the 27th August, 1981 under the heading 'when Delhi Development Authority is out of bounds to citizens';

(b) if so, what are the details thereof; and

(c) what steps have been taken to improve the image of Delhi Development Authority?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) In the newsitem a reference has been made to the inconvenience caused to the members of public who visit the DDA for seeking information, etc.

(c) The DDA have informed that they are aware of their duty towards the public. Except Wednesday which has been declared as a visitorless day and meeting-less day under instructions of the Government and Saturday, the public can meet any officer on the remaining working days of the week and the officers are under instructions to be available to the public between 3 P.M. and 4.30 P.M. which in fact extends much beyond 4.30 P.M. on most of the days. On Fridays the Vice Chairman, meets the members of the public and hears their grievances which remain unsolved at the level of the Departmental Heads. The DDA is dealing with about 6 lakh persons and these arrangements have been made in order to ensure that the officers are able to dispose of their work.

The DDA have also issued a clarification with reference to the newsitem which appeared in the same newspaper on the 31st August, 1981.

Sugar racket in Madhya Pradesh

2071. SHRI N. K. P. SALVE:
SHRI MURLIDHAR
CHANDRAKANT
BHANDARE:
SHRI LADLI MOHAN
NIGAM:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that a racket in the transport of free-sale imported sugar valued at nearly Rs. 7 crore

last year involving at least five senior IAS officials on the board of Madhya Pradesh State Commodities Trading Corporation has come to light;

(b) if so, what is the total quantity of sugar estimated to have been cornered as a result thereof and other details of the racket; and

(c) what steps have been taken so far to bring to book all those involved in the racket?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) The lifting of imported and non-levy indigenous sugar valued at, approximately, Rs. 9 crores and allocated to the Madhya Pradesh Government for distribution during the months of September to November, 1980, was entrusted to a transporter of Bhopal. It was alleged that favour was shown to this transporter, in as much as open tenders were not invited, which resulted in the payment of higher transportation rates. It is, however, not a fact that five senior IAS officials on the Board of the Madhya Pradesh State Commodities Trading Corporation were involved in the so-called racket. A criminal case has been registered against one IAS officer who was the then Managing Director of the Corporation.

(b) There was no loss of sugar and, therefore, there was no question of the sugar having been cornered by any one.

(c) A criminal case was registered against six persons by the Economic Offences Wing of the State CID at Bhopal on 4-5-1981, and, as follow-up action, searches were carried out in the office and residential premises of the transport company when some records were seized. The case is now under investigation.